

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 30(ND)/2017

**IN THE MATTER OF:**

**Loy Antony Gomes**

.....Petitioner

**v.**

**Loy Trading Exim Pvt. Ltd.**

.....Respondent

**SECTION : UNDER SECTION 98(1)**

**Order delivered on 14.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s):                      Mr. Chanchal Yadav, Advocate**

**For the Respondent(s) :**

**ORDER**

An application has been filed by Mr. Alok Kumar Kuchhal, Advocate for withdrawing his name as counsel for the petitioner who has filed petition under Section 98 (1) of the Companies Act. He has earlier filed his power of attorney. The reason for withdrawal of his name is that he has no instruction and in the absence of instruction he cannot appear and argue.

Mr. Kuchhal shall serve a notice with regard to withdrawal of his name to his client within one week from today.

In view of the above the application is dismissed for want of prosecution.

-Sd-  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

-Sd-  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

14.11.2017  
Vineet